

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

Wednesday the <sup>11th</sup> ~~10th~~ DAY OF July,  
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B.N. JAYA SIMHA: VICE-CHAIRMAN  
AND  
THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. 643 of 87

Between:-

Konda Balraj.

.....Applicants.

- 1) Assistant <sup>And</sup> mechanical Engineer (L)  
SC Railway, Kazipet, Warangal Dist.
- 2) Assistant mechanical Engineer (P), Broad gauge,  
SC. Railway Secunderabad
- 3) Senior Divisional Personnel officer,  
B.G. SC. Rly, Secunderabad

.....Respondents.

Application under Section 19 of the Administrative  
Tribunals Act, 1985 praying that in the circumstances stated therein  
the Tribunal will be pleased to ~~it~~ declare the impugned  
order dt. 26-6-87 passed by the 2nd respondent  
in NO. C-TP 67. FI. DAR. suspending the  
Applicant from service as illegal and without  
jurisdiction.

Original Application No. 443 of 1987

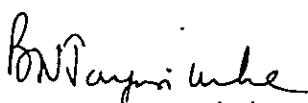
The applicant herein who was working as S.K.R. with Ticket No.7010 in the Office of the Assistant Mechanical Engineer, Broad Gauge, South Central Railway, Kazipat, seeks to question the order dated 26.6.1987 whereby he was placed under suspension by the Assistant Mechanical Engineer (P), Broad Gauge, S.C.R. Secunderabad (2nd respondent),

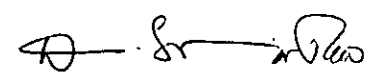
Admittedly the applicant had <sup>not</sup> exhausted the alternate remedy available to him under Rule 18 of the Railway Servants (Discipline and Appeal) Rules, 1968. We, therefore, see no reason to admit this application.

2. The learned counsel for the applicant, however, says that a direction may be given to the Department to pay him the subsistence allowance due to him since he is a low paid employee.

3. We have heard Sri. Devaraj, learned counsel for the Department and direct that the subsistence allowance due to the applicant will be paid to him within next ten days from today. <sup>4</sup> The application, ~~therefore~~, fails and is accordingly dismissed. ~~at the admission stage itself.~~

Dictated in the open court.

  
( B. N. Jayasimha )  
Vice Chairman

  
( D. Surya Rao )  
Member (J)

Dated 15th July 1987